NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: CP/509/ (IB)/CB/2017 PETITION NUMBER

: HALDIA COKE AND CHEMICALS PVT LTD NAME OF THE APPLICANT

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016 **UNDER SECTION**

SIGNATURE DESIGNATION S.No. NAME (IN CAPITAL)

REPRESENTATION BY WHOM

P. Giridharan

Counsel for Axis Bank

2. A. Radha [forsathiyanarayaran) Counsel for BOB

3. V.V. SIV AKUMAM

Dua Association

Comal for J+k Bank

4. M. Muthupericiasarry Coursel for UBI [23]

S. N. STUABALAN CORPORATION BONK

ORDER

Counsel for petitioner present. Mr.P.Giridaran, Counsel for Axis Bank, Mr.A.Radha, Counsel for Bank of Baroda, Mr.V.V.Sivakumar, Counsel for J&K Bank, Mr.M.Muthuperiasamy, Counsel for UBI and Mr.N.Sivabalan, Corporation Bank present. Counsel for petitioner has filed one rectified application and also filed objections to the applications made by the Financial Creditors. Objectors submitted that the documents raising objections have been received from the Corporate Debtor just now. They prayed time stating that they need time to study the documents and file reply to the objections. At request, time is enlarged. Put up on 06.07.2017.

S. sitakidam.

(S.VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)

MEMBER (JUDICIAL)